

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

VO

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/404/ (IB)/2017
NAME OF THE PETITIONER(S) : BIO RESIDUE ENERGY TECHNOLOGY PVT LTD
NAME OF THE RESPONDENT(S) : VELAN HOTEL LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

~~BIO~~ Velan Hotel Ltd

B. D. R. R. R. R. R.

COUNSEL FOR
RESPONDENT

ROHAN RATASEKARAN

PROXY COUNSEL
FOR

PETITIONER

RO'N

ORDER

Representing counsel for the counsel on record for petitioner present and stated that the counsel could not attend before the Tribunal due to personal inconvenience. Counsel for respondent present and stated that there is a chance of settling the matter between the parties. Both the counsels are directed to make their submissions in relation to the outcome of the settlement talks on the next date of hearing. Put up on 25.01.2018.

sd-
K Anantha Padmanabha Swamy
Member (Judicial)